

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1459  
ANSWERED ON:06.03.2013  
CIVIL ENCLAVE STATUS TO EXISTING AIRSTRIPS  
Ajmal Shri Badruddin

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has received any request from the State for granting civil enclave status to the existing airstrips in their States including Rupsi in Assam;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) whether the Government has acceded to all such requests, and;
- (d) if so, the details thereof and if not, the present status of the said proposals along with the time by which the said airstrips are likely to be sanctioned/operationalised?;

**Answer**

Minister of State in the Ministry of CIVIL AVIATION ( SHRI K. C. VENUGOPAL )

- (a) Yes, Madam.
- (b) Based on the requests of the State Governments of Arunachal Pradesh, Assam, Uttar Pradesh, Chhattisgarh, Punjab and the UT Administration of Chandigarh for establishment of new Civil Enclaves, the Airports Authority of India (AAI) has established an airport at Bhatinda in Punjab and commenced construction work at Chandigarh. Airport projects at Along, Ziro and Passighat in Arunachal Pradesh, Rupsi in Assam, Bariely in Uttar Pradesh and Bilaspur in Chhattisgarh are at planning stage.
- (c) & (d) Yes, Madam. AAI and State Governments are identifying the required land. However, the preparation of development plan depends on the traffic demand and handing over of the requisite land by the concerned State Governments.